

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY.

## Tr. Application No.132/87.

Shri H.B.Bhalerao, Buddhawada, Deolali Gaon, Nasik.

... Applicant

V/s.

المجتمعة

 The General Manager, Currency Note Press, Nashik.

 The Secretary, Workers Union, India Security Press, Nasik Road, Nasik.

... Respondents.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar, Hon'ble Member(A), Shri M.Y.Priolkar.

## Oral Judgment:

Present Mr.J.B.Deshmukh, L.D.C. for the respondents.

The applicant is absent though he and his advocate are duly served. It is in fact at the request of the applicant that the case is fixed today for final hearing. Hence he should have remained present today. The application is therefore, diemissed for default of the applicant, with no order as to costs.

(M.Y.PRIOLKAR) MEMBER(A) (M.B.MUJUABAR) MEMBER(J).